

Shri Velayudhan: What are the steps that the Government of India are taking for the popularisation of Hindi?

Shri K. D. Malaviya: The Government of India have patronised committees like the Hindustani Prachar Sabha. They are helping the Hindustani Prachar Sabha and the Hindi Sahitya Sammelan. There are other bodies which are also helped by the Government of India.

Shri Velayudhan: May I know whether there was any proposal to make Hindi compulsory in the primary and secondary schools?

Shri K. D. Malaviya: In some States it is compulsory.

Shri Veeraswamy: May I know whether the hon. Minister for Education knows that the Dravidian Federation has been carrying on a great anti-Hindi agitation in Madras State and the people are bitterly opposed to Hindi being imposed on their children?

Shri K. D. Malaviya: There are some quarters where some agitation is being organised, but Government is not aware of any big magnitude of such agitation.

Kumari Annie Mascarene: May I know whether any amount is being spent on the Dakshina Bharat Hindi Prachar Sabha?

Shri K. D. Malaviya: I will require notice for that.

Mr. Deputy-Speaker: Question-hour is over.

छावनी समिति

*१५००. **सेठ गोविन्द दास :** (क) रक्षा मन्त्री यह बतालने की कृपा करेंगे कि क्या छावनी अधिनियम में संशोधन करने के लिये नियुक्त की गयी छावनी समिति ने अधिनियम को संशोधित करने के लिये कुछ सिफारिशों की हैं ?

(ख) यदि की हैं तो क्या उक्त अधिनियम को संशोधित करने के लिये एक विधेयक इस सत्र में रखा जायेगा ?

(ग) यदि नहीं, तो किन कारणों से ?

(घ) यह प्रतिवेदन कब प्रेषित किया गया था और क्या उस में कोई असहमति टिप्पणी भी थी ?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): (a) Yes.

(b) Yes.

(c) Does not arise.

(d) The report was made in two parts. Part I was completed on 7th April 1951; it was accompanied by two minutes of dissent and was placed on the Table of the House on 4th September 1951. The second part was signed on 15th November 1951; a copy is placed on the Table of the House. [Copy placed in the Library. See No. IV V. 2.(34).]

Several Hon. Members rose.

Mr. Deputy-Speaker: This is a statement, and therefore no questions are allowed.

WRITTEN ANSWERS TO QUESTIONS

मकानों का अधिग्रहण

*१५०३. **सेठ गोविन्द दास :** (क) क्या रक्षा मन्त्री भारत में रक्षा मंत्रालय द्वारा अब तक अधिगृहीत इमारतों की संख्या बतलाने की कृपा करेंगे ?

(ख) पिछले एक वर्ष में कितनी इमारतें लौटा दी गयीं हैं ?

(ग) इन अधिगृहीत इमारतों का कितना किराया चुकाया जाता है, और उन से कितना किराया प्राप्त होता है ?

(घ) मंत्रालय को किराये में कितना घाटा उठाना पड़ता है ?

(ङ) इन के निवासियों ने इन में से कितनी इमारतों के भाग नागरिकों को फिर किराये पर उठा रखे हैं ?

(च) क्या सरकार ने कभी जांच की है कि अधिगृहीत इमारतों का समुचित उपयोग हो रहा है, और यदि जांच की है, तो कब ?

The Minister of Defence (Shri Gopalaswami): (a) On 30-4-1952 the number of buildings held under requisition was 112.

(b) During the year ending 30-4-1952, 42 buildings were de-requisitioned.